## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1312 ANSWERED ON:18.07.2014 ADULTERATED SOFT ENERGY DRINKS Mohammed Shri Faizal P.P.

## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether pesticide/insecticide and heavy toxic contamination have been reported in the soft/energy drinks in the country;
- (b) if so, whether the Centre for Science and Environment (CSE) in its report has pointed towards presence of pesticides/insecticides and heavy toxic contamination in the soft/energy drinks;
- (c) if so, the details thereof along with the action taken by the Government against the adulterated soft/energy drinks manufacturers and sellers along with the seizure of such soft/energy drinks during each of the last three years and the current year; and
- (d) the steps taken/being taken by the Government for strict compliance of the standards and regulations laid down in respect of soft/energy drinks in the country?

## **Answer**

## THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

- (a): As per information received from the State / UT Governments, pesticide / insecticide and heavy toxic contaminants in soft / energy drinks, have been reported in a few States / UTs.
- (b): Centre for Science and Environment (CSE) had reported the presence of pesticide residues in carbonated water in its report dated 05/08/2003.
- (c): As per the information received from the State / UT Governments, the number of samples of soft drink analysed, found adulterated and number of cases where prosecutions have been launched are as under:

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S1.No. Year No. of Sample Violation Prosecution analysed Cases Launched
1 2011-12 201 9 9
2 2012-13 272 27 27
3 2013-14 257 11 8
4 2014-15 47 0 0
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(d): To curb the adulteration in food products including soft/ energy drinks, regular surveillance, monitoring & sampling of food products are undertaken by State / UT Governments under Food Safety and Standards Act, 2006, Rules and Regulations made thereunder.

Random Samples of food items are drawn by the State Food Safety Officers and sent to the laboratories recognised by Food Safety and Standards Authority of India (FSSAI) for analysis. In case where samples are found to be not conforming to the provisions of the Act and the Rules and Regulations made thereunder, penal action is taken against the offender.